

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
DELHI BENCH: 'A' NEW DELHI**

**BEFORE SHRI G.S. PANNU, PRESIDENT AND SHRI  
SAKTIJIT DEY, JUDICIAL MEMBER**

**ITA No.4018/Del/2019**  
Assessment Year: 2012-13

Smt. Anu Bhatia, Kothi No.237, Sector 17A, Gurgaon (Haryana)	<b>Vs.</b>	DCIT, Circle 71(1), New Delhi
<b>PAN :AANPB2280J</b>		
<b>(Applicant)</b>		<b>(Respondent)</b>

Appellant by	Mrs. Tripta Arora, CA
Department by	Shri Sanjay Kumar, Sr. DR

Date of hearing	26.05.2023
Date of pronouncement	26.05.2023

**ORDER**

**PER SAKTIJIT DEY, JUDICIAL MEMBER:**

This is an appeal by the assessee against order dated 20.12.2018 of learned Commissioner of Income-Tax (Appeals)-36, New Delhi.

2. At the time of hearing, learned Authorized Representative of the assessee submitted that the dispute arising in the appeal has been

settled under the Direct Tax Vivad Se Vishwas (VSV) Act, 2020.

Thus, on instructions, she sought permission to withdraw the appeal.

3. Learned Departmental Representative has no objection to withdrawal of the appeal.

4. Having heard the parties, we find, accepting assessee's declaration under the Direct Tax Vivad Se Vishwas (VSV) Act, 2020, the competent authority has issued Form 5 on 16.11.2021. Thus, the dispute arising in the present appeal, for all practical purposes, stands resolved. Hence, we permit the assessee to withdraw the present appeal. Hence, we dismiss the appeal of the assessee as withdrawn.

5. In the result, the appeal is dismissed.

***Order pronounced in the open court on 26<sup>th</sup> May, 2023.***

***Sd/-***  
**( G.S. PANNU )**  
**PRESIDENT**

***Sd/-***  
**(SAKTIJIT DEY)**  
**JUDICIAL MEMBER**

Dated: 26<sup>th</sup> May, 2023.

**Mohan Lal**

Copy forwarded to:

1. Applicant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi